GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URABN AFFAIRS

LOK SABHA UN-STARRED ADMITTED QUESTION NO.2071

TO BE ANSWERED ON 31.07.2018

ILLEGAL ENCROACHMENT ON RESERVED LAND

No. 2071 SHRI SIRAJUDDIN AJMAL

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has decided to evict illegal encroachers from the reserved land;
- (b) if so, the progress made so far in eviction of these illegal dwellers across the country, State-wise;
- (c) whether the Government has any proposal to rehabilitate these illegal dwellers; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (d) Land and its management is a State subject and each State has its own State specific laws to deal with illegal encroachers on Government land. The eviction of illegal encroachers and their rehabilitation is dealt by the respective State Governments.

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